

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 355/GT/2023

Subject : Petition for approval of tariff of Kameng Hydro Power Station (KaHPS) (4x150 = 600MW) for the period from COD of Unit I to 31.3.2024

Petitioner : NEEPCO

Respondent : Assam Power Distribution Company Limited & Ors.

Date of Hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ripunjoy Bhuyan, NEEPCO
Shri Ravi Sharma, Advocate, CSPDCL
Shri Aryan Chanda, Advocate, CSPDCL

Record of Proceedings

The matter was called for a hearing through virtual mode.

2. During the hearing, the representative of the Petitioner submitted that the generating station achieved Commercial Operation Date (COD) on 12.2.2021 and that an earlier tariff petition filed under the applicable regulations could not be processed as the final capital cost had not been approved. The Commission had, therefore, directed the Petitioner to approach it afresh after the approval of the final project cost. It was submitted that since the final capital cost has been approved by the Board of Directors, accordingly, the present Petition has been filed for the determination of the tariff based on the approved completed cost.

3. The learned counsel for the Respondent submitted that the Petition pertains to a project involving substantial delay and has now been listed for admission. The learned counsel sought time to file its reply in the matter.

4. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, on or before **30.6.2026**, after serving a copy to the Respondents:

- i. *Current status of the approval of the Revised Cost Estimate (RCE) as on COD, which was submitted to the Central Electricity Authority (CEA) for examination vide Letter No. NEEPCO/GHY/ED-P(H)/KaHEP/T-359/2023-24/103-105 dated 23.8.2023;*
- ii. *Word copy, along with relevant Excel files, of the background note annexed as Annexure-VII to the Petition containing details regarding cost overrun and time overrun;*



- iii. Word copy of the Detailed Investment Approval (DIA) Report, along with supporting Excel files, relating to approval of the RCE at the time of COD;
- iv. Plant-level Audited Financial Statements from the date of first infusion of funds till 2023-24.
- v. Chronological details of delay corresponding to the reasons furnished for time overrun vis-a-vis the Scheduled COD (SCOD) and Actual COD of Units-I, II, III and IV, clearly indicating the effective period of delay attributable to each reason and the extent of overlapping delay, supported by CPM/ PERT charts showing the scheduled and actual timelines, in the following format, along with an editable soft copy in MS Excel:

Process	Activity	Schedule Start Date	Schedule Completion Date	Actual Start Date	Actual Completion Date	Schedule Duration (Month)	Actual Duration (Month)	Delay (Days/ Month)	Reasons for the delay with the individual delay (Start and End date)

- vi. Details regarding adjustment of infirm power with capital cost, along with reconciliation thereof with the audited balance sheet, duly certified by the Auditor;
 - vii. Clarification regarding claim of Initial Spares. In case Initial Spares have been capitalised, complete details thereof included in the capital cost shall be furnished, considering that the relevant details have not been provided in Forms 5B, 5C, 5Ei and 19;
 - viii. Editable soft copies of all tariff forms, including detailed calculations of IDC indicating each drawal, applicable rate of interest and repayments;
 - ix. Details of Liquidated Damages recovered/ recoverable from the contractor;
 - x. Unit-wise calculation of IDC and IEDC, along with editable Excel sheets containing complete linkages and formulae used in the calculations; and
 - xi. Approval of the CEA in respect of the Design Energy claimed in the Petition.
5. The Respondents shall file their replies to the Petition, including their response to the additional information to be furnished by the Petitioner, on or before **25.7.2026**, with a copy to the Petitioner, who may file their rejoinder, if any, by **4.8.2026**.
 6. The Petition shall be listed for hearing on **13.8.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

